

ZILA COURTS IN CEDED PROVINCES ACT 1843

ACT No. XXIII. OF 1843

(Rep., Act 8 of 1868)

[18th November, 1843.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 18th November, 1843.

AN Act for amending the Law relating to the Jurisdiction of the Zillah Courts in the Provinces ceded by the Nawaub Vizier, and in some other places.

Whereas by Section XII. of Regulation II. of 1803 of the Bengal Code, it was amongst other things Provided that the Zillah Courts in the Provinces ceded by the Nawaub Vizier to the Hon'ble the East India Company, should not entertain any suit whatever against any individual actually resident, or being within the limit of the Town of Calcutta unless such suit should relate to real property situated without the limits of Calcutta or to the public Revenue:

And whereas so much of the said Regulation as is hereinbefore recited has been extended by other Regulation to other Provinces, Zillahs and Pergunnahs:

And whereas the provisions of the hereinbefore recited part of the said Regulation are inconvenient:

It is hereby enacted, that so much of the said Regulation as is hereinafter recited be repealed, as well with regard to the Provinces ceded by the Nawaub Vizier to the East India Company, as to the other Provinces, Zillahs and Pergunnahs to which it may have been extended.
